

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 2840
TO BE ANSWERED ON 03.08.2018

Implementation of Waste Regulations

2840. SHRI PRATHAP SIMHA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to create an adequate funding mechanism for implementing waste regulations and if so, the details thereof;
- (b) whether the Government has hosted State Environment Ministers Conference recently and if so, the details and outcomes thereof;
- (c) whether the Government has initiated a Consistent Monitoring Mechanism to address the issue of Waste Management and if so, the details thereof;
- (d) the steps taken to create wealth out of waste, which results in reduced dependency on virgin natural resources, relieves land requirement for landfill and reduces landfill burden;
- (e) the steps taken for the implementation of six waste management rules in the country; and
- (f) whether the Government has directed States/UTs to prepare a State policy for the same and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) The Ministry in supersession of Municipal Solid Waste (Management and Handling) Rules, 2000, has notified the Solid Waste Management Rules, 2016. However, the Ministry of Housing and Urban Affairs (MoHUA) has overall mandate to take periodic review of the measures taken by the states and local bodies for improving their solid waste management practices. MoHUA is implementing the Swachh Bharat Mission (Urban) project under which various projects have been taken up. Under this programme during the mission period of 2014-15 to 2019-20, an allocation of Rs. 7424.24 Cr has been made for Solid Waste Management Projects.

(b) A State Environment Ministers Conference was organized on 4th June, 2018 and the conference took the following resolution (i) to undertake capacity building programme for the ULBs, SPCBs, other stakeholders, (ii) to promote innovative technologies in waste management sector, (iii) to convene meeting with Chief Secretaries of States/UTs to monitor the implementation of the rules (iv) to take efforts to reduce the use of single use plastic in

India (v) adoption of Green Good Deeds for better waste management, (vi) to develop a mechanism to document success stories in waste management.

(c) to (f) The Government has comprehensively revised the waste management rules and has notified Solid Waste Management (SWM) Rules, 2016, Plastic Waste Management (PWM) Rules, 2016, Bio-Medical Waste (BMW) Management Rules, 2016 Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, E-waste Management Rules, 2016 and Construction and Demolition (C&D) Waste Management Rules, 2016 for sound management of various types of wastes in the country.

The revised waste management rules provide scope for development of business model while recovering the useful material from the waste. The SWM Rules prescribe to setup material recovery facilities, the PWM Rules and e-waste Rules prescribe the producers, importers and brand owners to work out modalities for waste collection system based on the principle of Extended Producer Responsibility, C&D Rules prescribe the mandatory procurement of material (10-20 %) in municipal and government contracts.

The rules also mandate the Ministry and the State Governments to constitute monitoring committees at various levels to monitor the implementation of the rules. Ministry has constituted committees in all the 06 waste management Rules in compliance with the provisions and convened regular meetings. The Ministry also issued directions to all the State Governments/UTs to prepare the State Policy for proper implementation of waste management Rules.
